

20/11/87

m. con

(2)

Hon. Ajay John - Am.
Hon. G. S. Sharona - Jm

A similar matter was
agitated by the applicant
in his application No-
533/86 which was dealt
with under the Tribunal's
order dated 7-10-86. Under
that order, it was said
that the application was
not within the limitation
prescribed under Section
21 of the Administrative
Tribunals Act, 1985 and
therefore, the application was
rejected. A fresh application
cannot be moved on the
same point. Present
application, ~~there~~ is, therefore,
rejected.

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AM.

Jm.

~~AM.~~